

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL

(Southern Zone)

Original Application No.83 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
based on the News Item in Dinamalar,
Chennai News paper Dt.15.06.2020,
“Indifference in Maintenance inspite of
de-silting Sadayanguppam lake has
become a Gutter”

Versus

1. The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai.
2. The Secretary of Govt. of Tamil Nadu
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. The District Collector,
Tiruvallur District,
First Floor, Collectorate,
Thiruvallur – 602 001.
5. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.

S. Raju

ZONAL OFFICER
Zone-2 (Manali)
Greater Chennai Corporation

6. The Chairman,
Tamil Nadu State Pollution Control Board,
Chennai

... Respondents

**STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION**

I, S.Rajeswari, Wife of Mr.P.Senthilnathan, Hindu, aged 55 years, the Assistant Commissioner, Zone – II, Greater Chennai Corporation, having office at No.1, Kamarajar Salai, Manali, Chennai - 600 068, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Assistant Commissioner, Zone – II, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records. I am filing this Affidavit on behalf of The Principal Secretary/ Commissioner, Greater Chennai Corporation.
2. I submit that in the year 2011 the Chennai Corporation has been expanded to 426 km² from the earlier 176km² and 42 small local bodies, including 9 municipalities, 8 town panchayats and 25 village

S. Rajeswari
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panchayats were merged with Greater Chennai Corporation. Further the Sadayankuppam Panchayat Union was merged with Corporation of Chennai vide G.O.Ms.No.97 MA&WS Department dated 19.07.2011. Thereafter, the administration of Sadayankuppam Panchayat Union has been taken over by the Greater Chennai Corporation on 30.10.2011.

3. I submit that the Sadayankuppam Lake is being maintained by the Public Works Department viz., the first respondent herein and the Public Works Department had taken action by de-silting and strengthen the bunds of the Sadayankuppam Lake. I further submit that the Greater Chennai Corporation is collecting and cleaning the garbage's in the surroundings of the Sadayankuppam Lake.

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Greater Chennai Corporation

4. I submit that while so, when the above case came up for hearing on 07.01.2022 this Hon'ble Tribunal has passed an order as follows:-

“...6. The Commissioner, Greater Chennai Corporation is also directed to file a report regarding the implementation of the Under Ground Sewerage System (UGSS) and establishment of STPs in that area to avoid discharge of untreated sewage into the water body and if any action is taken, what is the present stage.

7. The Chief Secretary, State of Tamil Nadu is also directed to file a review report as directed by this Tribunal in the order passed by this Tribunal in several matters of this nature.

8. They are directed to submit their respective reports to this Tribunal on or before 15.02.2022 by e-filing in the form of Searchable

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ZONAL OFFICER
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Greater Chennai Corporation

PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The Registry is directed to communicate this order to the official respondents, Water Resources Department, Tamil Nadu Pollution Control Board, District Collector – Tiruvallur District, Commissioner - Municipal Administration and also to the Chief Secretary, State of Tamil Nadu by e-mail immediately for their information and compliance of the direction.

10. For consideration of further action taken report, post on 15.02.2022.....”

5. I submit that the Chennai Metropolitan Water Supply and Sewerage Board is the competent authority for maintenance of service connections,


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water mains, water distribution stations, water treatment plant, sewerage treatment plant etc. Accordingly, the Chennai Metropolitan Water Supply and Sewerage Board is in the process of implementation and maintenance of water distribution, sewage collection and disposal network within the limits of the Greater Chennai Corporation, including the extended limits of Greater Chennai Corporation. Further the Chennai Metropolitan Water Supply and Sewerage Board is implementing Under Ground Sewerage Schemes (UGSS) in the newly extended areas of the Greater Chennai Corporation.

6. I submit that the sewage generated at the unserved areas i.e., where the Chennai Metropolitan Water Supply and Sewerage Board has not implemented the Under Ground Sewerage Schemes (UGSS), the Chennai Metropolitan Water Supply and Sewerage Board is collecting the sewage generated with the

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help of tanker lorries and decanting at the nearest Sewage Pumping Station/Sewage Treatment Plant. Further the Chennai Metropolitan Water Supply and Sewerage Board viz., the Chennai Metropolitan Water Supply and Sewerage Board is collecting charges for the above.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai

On this the ¹¹ day of April 2022

And signed his name in my presence

S. Rajin
ZONAL OFFICER
Zone-2 (Manali)
Greater Chennai Corporation
() Before Me
AGRA E.No: 2291/2019
119, Addl. Law Chambers,
High Court, Ch-104.
Advocate, Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application

No.83 of 2020 (SZ)

STATUS REPORT FILED
ON BEHALF OF
GREATER CHENNAI CORPORATION

Tmt.P.T.Ramadevi
Counsel for Respondent-10
Greater Chennai Corporation